

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No.293/94.

S.S.Jamwal.

... Applicant.

V/s.

Union of India & Anr.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

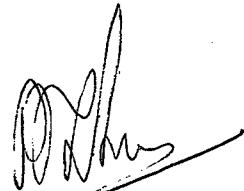
Applicant by Sh.C.G.Gavanekar.
Respondents by Sh. P.M.Pradhan.

Oral Judgment:-

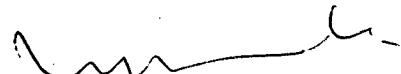
¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 24.6.1994.

We have heard the learned counsel for the parties. Shri Pradhan states that he cannot say how long it would take for completion of the inquiry. We find that since the inquiry is pending for a long time, the respondents should be directed to complete the inquiry within six months from today. We do not think that we should interfere with the order of suspension at this stage pending inquiry.

2. The application is disposed of with a direction to complete the inquiry within six months from today.



(P.P. SRIVASTAVA)
MEMBER(A)



(M.S.DESHPANDE)
VICE-CHAIRMAN

B.